GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO. 4085

TO BE ANSWERED ON MONDAY, AUGUST 18, 2025/ SRAVANA 27, 1947 (SAKA)

Corruption Cases

† 4085: SH. RAJESH RANJAN:

Will the Minister of Finance be pleased to state: -

- (a) whether Income Tax officers involved in corruption are still holding their offices despite the fact that the Central Vigilance Commission has recommended the termination of services of such officers;
- (b) if so, the details thereof; and
- (c) the time by which the Government proposes to terminate the services of such corrupt officers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- a) In respect of Group 'A' officers the Central Vigilance Commission renders advice at the time of issuance of the charge memorandum. The final decision as regards the termination or imposition of any other penalty in accordance with the Central Civil Services (Classification, Control & Appeal) Rules, 1965 is taken by the Disciplinary Authority in consultation with the Union Public Service Commission (UPSC).
- b) & c) Not Applicable in view of reply to a).
